

**GOVERNMENT OF INDIA**  
**MINISTRY OF CIVIL AVIATION**  
**RAJYA SABHA**  
**QUESTION NO02.03.2010**  
**ANSWERED ON**  
**RECOGNITION OF AERO CLUB OF INDIA .**

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Shri Rajiv Pratap Rudy

Will the Minister of COALHEALTH AND FAMILY WELFARE INFORMATION AND BROADCASTING CIVIL AVIATION be pleased to state :-

- (a) whether it is a fact that the Aero Club of India is supported, protected and recognized by his Ministry;
- (b) if so, the details thereof and the primary members thereof;
- (c) whether it is a fact that his Ministry provides financial assistance to the Aero Club of India from time to time;
- (d) whether membership to this society has been stopped; and
- (e) if so, the details thereof and the steps being taken by Government to revive this institution?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION

( SHRI PRAFUL PATEL )

(a) to (e):- Aero Club of India (ACI) is registered as a company under the Companies Act, 1956. Ministry of Civil Aviation only provides Grants-in Aid to ACI for promotion of aerospots and for providing impetus to the flying training in the country. Its membership is governed by the Memorandum of Association and Articles of Association of ACI and Ministry of Civil Aviation does not interfere in the process of membership.